

Name of HC & State	Name of District	Details of Committee in Sessions Division Panchkula			
		Name of the Committee	Brief Work Description	No. of Members	Name of Member
Punjab & Haryana High Court	Panchkula	District Level Monitoring Committee	To discuss the issues regarding investigation by Police, trial of court cases and re-arrest cases etc.	7	1. The District & Sessions Judge. 2. The Deputy Commissioner. 3. The Deputy Commissioner of Police. 4. The Chief Judicial Magistrate. 5. The District Attorney. 6. The Superintendent Jail, Ambala. 7. The District Probation Officer.
		District Level Vigilance Committee	To discuss different issues of Bar Association.	5	1. The District & Sessions Judge. 2. The CJM 3. The ACJM. 4. The President, Bar Association, Panchkula & Kalka.
		Juvenile Justice Board Committee for effective implementation of Juvenile Justice Act (Care and protection of children)	To monitor the progress of Child Welfare Schemes and also to monitor the functioning of Observation Homes and other Child Care Institutions	6	1. The District & Sessions Judge 2. Principal Magistrate, JJB. 3. The Deputy Commissioner, 4. The Commissioner of Police, 5. The Chairperson, Child Welfare Committee. 6. The District Child Protection Officer.
		District Level Monitoring Committee (Building Maintenance Committee)	To monitor the maintenance of the Judicial Courts complex and residential houses	5	1. District & Sessions Judge, 2. Chief Judicial Magistrate, The Executive Engineer, PWD, B & R (Civil), 3. The Executive Engineer, PWD, B & R (PH) 4. The Executive Engineer, PWD, B & R (Horticulture), 5. The Executive Engineer, PWD, B & R (Electrical), Ambala Cantt.
		Witness Protection Committee.	To provide security to the witnesses.	3	1. The District & Sessions Judge 2. The Commissioner of Police. 3. District Attorney.
		Under-trial Review Committee	To review the cases of under-trial prisoners covered under 436-A of Cr.p.c.	5	1. The District & Sessions Judge. 2. The Deputy Commissioner. 3. The Deputy Commissioner of Police 4. The CJM/Secretary, DLSA. 5. Superintendent, Central Jail.
		Security of Court Complex.	To review the security of the Court complex.	5	1. The District & Sessions Judge. 2. The Deputy Commissioner. 3. The Deputy Commissioner of Police. 4. The Chief Judicial Magistrate. 5. The District Attorney.
		Court Management	<i>Upgradation of Court</i>	7	1. The District & Sessions Judge. 2. The Nodal Officer

		System Committee	<i>Management System/ Monitoring of 05 years old cases/ Grouping of cases similar in nature etc.</i>		(Computerization) 3. The Civil Judge (Sr. Division). 4. The ADC. 5. The District Attorney, Panchkula. 6. The Principal, Govt. PG College, Pkl. 7. Sh. Sanjay Bharti, Advocate.
		District Legal Services Authority, Panchkula	<i>To discuss the implementation of schemes of DLSA.</i>	7	1. The District & Sessions Judge. 2. The CJM/Secretary, DLSA. 3. The Deputy Commissioner, 4. The Deputy Commissioner of Police, 5. The Addl. Deputy Commissioner, 6. The District Attorney, 7. The District Public Information Officer
		Core Committee for Cleanliness of Court Complex	To look after the cleanliness of Court Complex.	3	1. Sh. Sudhir, Spl. Judge (CBI), HRY, Pkl. 2. Sh. Nitin Raj, CJM, Pkl. 3. Ms. Pallavi Ojha , CJ(JD).
		Committee for Weeding, Scanning and Digitization	To monitor ongoing weeding / scanning work.	4	1. Nodal Officer (Computerization). 2. The CJ(SD). 3. Spl. Judicial Magistrate,(CBI), HRY. 4. Ms. Anjali Narwal, CJ(JD).
		District Computer Committee	To oversee the implementation of IT & eCourt projects.	4	1. The District & Sessions Judge. 2. Nodal Officer (Computerization). 3. The CJM, Pkl. 4. The ACJ(SD), Kalka.
		Monitoring Committee of Early settlement of Audit Para.	- Name is indicative of same.	3	1. District & Sessions Judge. 2. ADJ-1, Pkl 3. CJ(SD), Pkl
		Purchase Committee	To examine the use/norms as well as quality/quantity of goods to be purchased.	3	1. Spl. Judge (CBI), HRY, Pkl. 2. Civil Judge (Senior Division). 3. Spl. Judicial Magistrate (CBI), HRY, Pkl.
		Property Statement Scrutiny Committee.	To scrutinize the Property Statement of Officials.	3	1. Special Judge (CBI), HRY 2. Civil Judge(Sr. Division), Pkl 3. Spl. Judicial Magistrate (CBI), Pkl
		Monitoring and Mentoring Committee at District Level	As per National Legal Services Authority (Free and Competent Legal Services)	3	1. Ms. Ritu Garg, Principal Judge, Family Court. 2. Secretary, DLSA. 3. Sh. Arvind Sood, Advocate.

		“Internal Complaints Committee” at District Headquarter Panchkula.	Sensitization regarding Gender issues and redress complaints in terms of Section of the Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013	4	<ol style="list-style-type: none"> 1. Ms. Ritu Garg, Principal Judge Family Court. 2. Sh. Nitin Raj, Chief Judicial Magistrate 3. Ms. Kanchan Bala, Advocate, District Bar Association, Panchkula. 4. Ms. Suman Lata, Superintendent Gr.-II
		“Internal Complaints Committee” at SUB DIVISION, KALKA	-do-	4	<ol style="list-style-type: none"> 1. Ms. Geetanjli Goel, ACJ(SD), Kalka. 2. Ms. Rekha Chaudhary, CJ(JD), Kalka. 3. Ms. Kaushlya Sharma, Advocate. 4. Ms. Seema Sharma, Advocate